

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 54/MP/2018

Subject : Petition for non-Implementation of ABT from COD
Consequential short admittance of bills by Rajasthan
Discoms despite NLCIL efforts for resolution
Miscellaneous Petition for adjudication of dispute
between the Petitioner and Respondent

Petitioner : NLC India Ltd

Respondent : RUVNL & others

Date of hearing : **19.4.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri M.G.Ramachandran, Advocate, NLCIL
Ms. Ranjitha Ramachandran, Advocate, NLCIL
Ms. Anushree Bardhan, Advocate, NLCIL
Shri S.Gnana Prabhakaran, NLCIL

Record of Proceedings

The Petitioner, NLC has filed this petition seeking recovery of the amount outstanding to the Petitioner from Respondent, Rajasthan Discoms towards annual fixed charges based on availability declared and recovery of the energy charges on scheduled energy in terms of the Availability Based Tariff (ABT) scheme.

2. During the hearing, the learned counsel of the Petitioner submitted that the Petitioner has been raising bills on Rajasthan Discoms as per the ABT mechanism and the same has been paid by them till November, 2013. He however submitted that the respondents, instead of paying fixed charges on the basis of the declared capacity, have made payments based on the quantum of energy actually drawn by them plus back down energy.

3. The Commission, after hearing the learned counsel for the Petitioner, admitted the Petition and directed to issue notice to respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not served, on or before **27.4.2018**. The Commission also directed the Respondents to file reply by **11.5.2018**, with advance copy to the Petitioner,



who may file its rejoinder, if any, by **18.5.2018**. Pleadings shall be completed by the parties prior to the date of hearing.

5. Matter shall be listed for hearing on **5.7.2018**.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

